

14.01 hrs

1 July,

PAPERS LAID ON THE TABLE

Memorandum of understanding between the central Cottage Industries Corporation of India Ltd. and the Ministry of Textiles for 1992-93.

(English)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): On behalf of Shri Ashok Gehlot,

I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 1992-93.

[Placed in the Library. See No. LT. 2130/92]

Notifications under Customs Act, 1962 and Finance Act, 1989.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): On behalf of Shri Rameshwar Thakur,

I beg to say on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of Customs Act, 1962:-

(i) S. O. 177 (E) published in Gazette of India dated the 3rd March 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(ii) S. O. 246 (E) published in Gazette

of India dated the 27th March, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(iii) S. O. 247 (E) published in Gazette of India dated the 27th March, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(iv) S. O. 299 (E) published in Gazette of India dated the 27th April, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(v) S. O. 300 (E) published in Gazette of India dated the 27th April, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(vi) G.S.R. 561 (E) published in Gazette of India dated the 27th May, 1992 together with an explanatory memorandum making certain amendments to certain Notifications in the manner specified in column (3) of the Table annexed with the notification. [placed in Library. See No. LT- 2132/92]

(2) A copy of the Notification No. G.S.R. 557 (E) (Hindi and English versions) published in Gazette of India dated the 26th May, 1992 together with a explanatory memorandum regarding exemption to the employees of Air India, Indian Airlines, Vayudoot and Pawan Hans, whether serv-

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ing or retired, when they travel on a free or rebated ticket, from the payment of the Inland Air Travel Tax liviable thereon, under section 49 of the Finance Act, 1989.

[Placed in Library See No.LT- 2133/92]

NOTIFICATION UNDER INSURANCE ACT, 1938 FINANCE MINISTER'S LETTER dt. 2ND JUNE, 1992, ALONG WITH MEMORANDUM OF ECONOMIC POLICIES FOR 1992-93 TO INTERNATIONAL MONETARY FUND ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):

I beg to lay on the table:-

- (1) A copy of the Insurance (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 961 in gazette of India dated the 4th April, 1992 under sub-section (3) of section 114 of the Insurance Act, 1938 [placed in Library. See No. LT-2134/92]
- (2) A copy of the Finance Minister's letter (Hindi and English versions) dated the 2nd June, 1992 along with Memorandum of Economic Policies for the year 1992-93 addressed to the Managing Director, International Monetary Fund. [placed in Library. See No. LT-2135/92]
- (3) A copy of the Special Court (Trial of Offences Relating to Transaction in Securities) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 585 (E) in Gazette of India dated the 6th June 1992 under sub-section (2) of section 14 of the Special Court (Trial of

Offences Relating to Transactions in Securities) Ordinance, 1992 [placed in Library. See No. LT-2136/92]

(Interruptions)

SHRI SUDARSAN RAYCHAUDHURI (Serampore): No, no.

14.02 hrs.

AT THIS STAGE, SHRI SUDARSAN RAYCHAUDHURI AND SOME OTHER HON. MEMBERS CAME AND STOOD ON THE FLOOR NEAR THE TABLE.

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 3.30 p.m.

14.03 hrs.

The Lok Sabha then adjourned till Thirty minutes past Fifteen of the Clock.

15.30 hrs.

The Lok Sabha re-assembled at Thirty minutes past Fifteen of the Clock.

[SHRI SHARAD DIGHE *in the Chair*]

(Interruptions)

MR. CHAIRMAN: We shall now resume the Private Members' Business.

SEVERAL HON. MEMBERS: No.

(Interruptions)

AN. HON. MEMBER: Please call the Prime Minister.

(Interruptions)